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O.A.No. 140 of 2009

Pahala Kabi .... Applicant  
Versus  
Union of India & Ors. .... Respondents

1. Order dated 09.04.2009.

C O R A M  
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

....  
Having heard Learned Counsel for the Applicant and Mr.S.K.Ojha, Learned Counsel for the Respondents, perused the contentions raised in the OA and materials placed in support thereof.

Applicant retired from Railway service on reaching the age of superannuation w.e.f. 31.07.2008. His grievance is that although he was entitled to the post retirement benefit of complimentary pass and T.A., the same has not been paid to him nor any reply has been given to his representation under Annexure-A3 dated 23.10.2008 till the filing of this OA on 6<sup>th</sup> April, 2009. Hence this OA seeking direction to release his post retirement dues, stated above, within a specified period to be fixed by this Tribunal.

The issue raised in this OA being simple in nature and in view of the fact that no decision has been taken on the representation (under Annexure-A3 dated 23.10.2008), of the Applicant without expressing any opinion on the merit of the

matter, this OA is disposed of with direction to the Respondents to consider and dispose of the representation of the Applicant under Annexure-A3 within a period of thirty days from the date of receipt of this order and communicate the result thereof to the applicant forthwith.

Send copies of this order along with OA to the Respondents and free copies of this order be given to Learned Counsel for both sides.



MEMBER( ADMN.)